

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-205/2013/3862/A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Bobita Kshetry,  
Addl. District & Sessions Judge,  
Kamrup, Amingaon.

Dated Guwahati the 19<sup>th</sup> October, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADJK/629/2020 , dtd 14.10.2020

Madam,

With reference to the above, I am directed to inform you that you have been directed to place your application for permission to use the official allotted vehicle outside Headquarter during Civil vacation, before the District & Sessions Judge, Kamrup, Amingaon.

Yours faithfully,

sdl-

3864

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-205/2013/3863-A, dated 19.10.2020

Copy to:

1. The District & Sessions Judge, Kamrup, Amingaon. You have been directed to dispose of the matter of Smti Kshetry at your level.
2. The Project Manager, Gauhati High Court.

19/10/2020

**JT.REGISTRAR (VIGILANCE)**

Rdga